

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1285/93

NEW DELHI THIS THE 11TH DAY OF NOVEMBER, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

Shri Rohtash Kumar,
Casual Worker Chaukidar
Central Provident Fund Office,
Sri Ram Centre&/Staff Colony,
New Delhi.

R/o H.No.447
Gaon Daryapur Kalan,
Delhi-39 ...Applicant

(By Advocate: Shri A.K. Bhardwaj)

VERSUS

UNION OF INDIA, THROUGH

1. The Secretary,
Ministry of Labour & Employment,
Government of India
Shram Shakti Bhavan,
New Delhi.
2. The Central Provident Fund Commissioner,
9th Floor, Mayur Bhavan,
Cannought Circus,
New Delhi. Respondents

(By Advocate :Shri M.K. Gupta, Proxy counsel
for Shri K.C. Sharma)

Order (Oral)

(Hon'ble Shri S.R. Adige, Member (A))

1. Heard.
2. We note that the applicant belongs to the S.C. community.
3. Both counsel agree that this O.A. may be disposed of with a direction that subject to the availability of work, the respondents should consider engaging the applicant as Casual Labour Safaiwala, or Casual Labour Chawkidar in

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preference to outsiders and to those with over-all lesser length of service. We direct accordingly.

4. In the event of his engagement it will be open to the applicant to work out his rights in accordance with law.

5. The OG stands disposed of. No coh. n

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S. R. Adige
(S.R. Adige)
Member (A)

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